

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 741 of 2020

IN THE MATTER OF:

Maharashtra Seamless Ltd.

...Appellant

Versus

S. Hari Prasad & Ors.

...Respondents

Present:

For Appellant: Mr. Arvind Nayar, Sr. Advocate with Mr. Ajay Bhargava, Ms. Wamika Trehan and Ms. Maithili Moondra, Advocates.

For Respondents:

ORDER
(Through Virtual Mode)

02.09.2020: Assailing the impugned order on various grounds including the one that the past employees in respect of whom salaries were directed to be paid in terms of impugned order have resigned and are no more stakeholders and no verification has been conducted with regard to them discharging their duties after particular date and that their terms of employment have not been examined, it is submitted that the impugned order cannot be sustained.

Issue notice upon Respondents. Appellant to provide mobile Nos./e-mail address of the Respondents. Notice be issued through any other available mode. Requisites along with process fee be filed within two days. Appellant to take

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immediate steps for effecting service on Respondents through any available mode including electronically. *Appellant shall be at liberty to serve respondents dasti.*

List the matter 'for admission (after notice)' on **14th September, 2020.**

Till next date of hearing, the impugned order shall not be implemented.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

**[Shreesha Merla]
Member (Technical)**

am/gc